

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4174
ANSWERED ON:03.08.2009
FUNDS FOR WELFARE OF CONSTRUCTION WORKERS
Muttamwar Shri Vilas Baburao

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of male and female construction workers working at present in the country, separately, State-wise;
- (b) whether the Union Government has provided funds to the State Governments for the welfare and upliftment of the construction workers;
- (c) if so, the details thereof alongwith the funds allocated, released and utilised for the purpose during each of the last three years and the current year, State-wise;
- (d) whether the said funds properly utilised by States; and
- (e) if not, the reasons therefor alongwith the steps taken by the Union Government for properly and purposeful utilisation of said funds?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a): A statement is annexed.
- (b) to (e): The Union Government does not provide funds to the State Governments for the welfare and upliftment of the construction workers. Hence, the questions relating to funds do not arise. However, the Central Government has enacted a couple of legislations, namely, The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and The Building and Other Construction Workers' Welfare Cess Act, 1996 which enable the State Governments to levy and collect cess with a view to evolving and implementing schemes for the welfare of such workers.